

Information Note to the Press (Press Release No. 112/2026)

For Immediate release

Telecom Regulatory Authority of India

TRAI releases consultation paper on draft amendments in 'The Standards of Quality of Service of Access (Wireline and Wireless) and Broadband (Wireline and Wireless) Service Regulations, 2024'

New Delhi, August 05, 2026 - The Telecom Regulatory Authority of India (TRAI) today issued the consultation paper on draft amendments proposed in 'The Standards of Quality of Service of Access (Wireline and Wireless) and Broadband (Wireline and Wireless) Service Regulations, 2024' seeking comments and counter comments of stakeholders.

2. In August, 2024, TRAI comprehensively reviewed the earlier QoS framework and notified consolidated regulation 'The Standards of Quality of Service of Access (Wireline and Wireless) and Broadband (Wireline and Wireless) Service Regulations, 2024' on 2nd August 2024. The Regulations provide an updated QoS framework for monitoring the quality of access and broadband services through technology-agnostic performance standards, strengthened reporting mechanisms, and measures to enhance transparency to the consumers. The regulation came into force on 1st October 2024.

3. Based on the experience gained during the implementation of the Regulations, feedback received from stakeholders, evolving technological developments and the increasing consumer expectation for reliable and high-quality digital connectivity, it is considered necessary to address the issues identified during implementation and further enhance the effectiveness of the Quality of Service framework. Accordingly, it is proposed to amend certain provisions of 'The Standards of Quality of Service of Access (Wireline and Wireless) and Broadband (Wireline and Wireless) Service Regulations, 2024'.

4. The consultation paper with draft notification 'The Standards of Quality of Service of Access (Wireline and Wireless) and Broadband (Wireline and Wireless) Service (First Amendment) Regulations, 2026' has been placed on TRAI's website www.trai.gov.in, seeking comments and counter-comments from the stakeholders.

5. The written comments on the amendment proposed in the draft notification or any other relevant provisions of the regulations, and counter comments, if any, may be sent preferably by mail to adv-qos1@trai.gov.in, by 26th August 2026, and 7th September 2026, respectively.

6. For any clarification/information, Shri Tejpal Singh, Advisor (QoS-I), may be contacted at adv-qos1@trai.gov.in or +91-11-20907759.


(Harinder Kumar)
Secretary, TRAI